

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 209/MP/2014**

Subject : Petition under section 17 of the Electricity Act, 2003 seeking approval of merger of Torrent Energy Limited with Torrent Power Limited

Date of hearing : 18.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Torrent Energy Limited

Respondents : Power Grid Corporation of India Ltd and others

Parties present : Ms. Deepa Chauhan, Advocate for the petitioner  
Shri Deepak Dalal, TEL  
Shri Chetan Bundela, TPL  
Shri Vinod Khanna, TPL  
Shri R.S.Negi, TPL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for approval under Section 17 of the Electricity Act, 2003 (Act) for amalgamation/merger of Torrent Energy Limited (TEL) and Torrent Cables Limited (TCL) with Torrent Power Limited (TPL). Learned counsel for the petitioner further submitted as under:

- (a) Company Scheme Petition would be filed before Hon`ble High Court of Gujarat for approval of amalgamation of TEL and TCL with TEL shortly.
- (b) Section 17 (1) (b) of the Act provides that no transmission licensee shall, without approval of the Commission, merge its utility with the utility of any other licensee.
- (c) Copy of the petition has already served on the respondents and proof of service has been filed on affidavit before the Commission. No reply has been filed by any of the respondents.

(d) Since the approval under Section 17 is not adjudicatory, the Commission may consider to accord approval under Section 17 expeditiously.

2. The Commission observed that the Commission would hear the beneficiaries before approval under Section 17 of the Act is accorded
3. After hearing the learned counsel for the petitioner, the Commission directed to admit the petition and issue notice to the respondents.
4. The Commission directed the respondents to file their replies by 28.11.2014, with an advance copy to the petitioner who may file its rejoinder, if any, by 3.12.2014.
5. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. The replies and rejoinders filed after due date shall not be considered.
6. The petition shall be listed for hearing on 9.12.2014.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**